

NO
Telephone
facilities

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 09 OF 1993.
TAXNOX

DATE OF DECISION 15.02.1993.

Dr.
Shri R.K. Khola **Petitioner**

Party in Person **Advocate for the Petitioner(s)**

Versus

Union of India and Others **Respondent**

Shri Akil Kureishi **Advocate for the Respondent(s)**

CORAM :

The Hon'ble Mr. R.C. Bhatt : Member (J)

The Hon'ble Mr. V. Radhakrishnan: Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Dr.R.K.Khola,
Scientist/Engineer SF
E/15 DOS Housing Colony,
Vastrapur, Ahmedabad.

.....applicant

(Advocate : Mx.Party in person)

versus

1. Union of India, New Delhi,
Notice to be served through
The Secretary, Department of Space,
Antariksh Bhavan, New BEL Road,
Bangalore-560 054.

2. Shri P.P.Kale,
Director,
Space Applications Centre,
Ahmedabad-380 053

3. Shri O.P.N.Calla,
Dy.Director, SAC,
Space Applications Centre,
Ahmedabad-380 053.

4. Mr.M.M.Shah,
Controller,
Space Applications Centre,
Ahmedabad-380 053.

...respondents

(Advocate : Mr.Akil Kureishi)

O R A L J U D G M E N T

O.A./9/93

Date : 15.2.93

Per : Hon'ble Mr.R.C.Bhatt
Member(J)

None is present for the applicant.

None is present for the applicant.

Shri Akil Kureshi, learned advocate for
the respondents, is present.

The applicant ~~x~~ also was absent on
~~the~~ 9.2.93, on which day ~~till~~ was given ~~the~~ upto
~~it was returned the~~ 15.2.93, failing which the application would stand
dismissed but the applicant also is absent today.

Hence, the application is dismissed in default.


(V. Radhakrishnan)

Member (A)


(R.C. Bhatt)

Member (J)

*ss

O.A./9/93

DATE	OFFICE REPORT	ORDERS.
15-2-1993.		<p>None for the applicant. Shri Akil kureshi appears for the respondents. He is given time till 15-2-1993, failing which the application will be dismissed.</p> <p><i>AK</i></p> <p>(V. Radhakrishnan) <i>BB</i> Member (A) (B.S. Hegde) Member (J)</p>
2-8-93	<p>Res. sub M.A for condonation delay in M.A 26/8/93 not filed</p>	<p>The party in person states that he will file an application for condonation of delay and seeks time for filing the same. Adjourned to 20-8-93 at his request.</p> <p><i>AK</i></p> <p>(N.B. Patel) Vice-Chairman.</p>
20-8-93	<p>22 15/8/93</p>	<p>The applicant may furnish a copy of this M.A. to the learned Standing Counsel Mr. Kureshi, Fixed for filling reply and hearing on 22 27-8-93. The applicant states that he has served a copy of the application to Mr. Variyava on behalf of Mr. Kureshi. Adjourned to 27-8-93 for reply and hearing.</p> <p><i>AK</i></p> <p>(V. Radhakrishnan) <i>BB</i> Member (A) (N.B. Patel) Vice Chairman.</p>
		<p>*AS.</p>

DATE	OFFICE REPORT	ORDERS.
27-8-93		<p><u>M.A. 427/93</u></p> <p>Heard applicant in person and Mr. Kureshi.</p> <p>Application allowed. Delay condoned. M.A. 427/93 stands disposed of.</p>
		<p><u>M.A. 266/93</u></p> <p>Delay having been condoned, this application may be registered. Since O.A. 9/93 was dismissed for default before the issuance of notice and since the applicant discloses sufficient grounds for his absence, this M.A. is allowed.</p> <p>Order dismissing O.A. 9/93 is set aside and the said O.A. is restored to file. It may be placed for admission hearing on 13-9-93.</p> <p>The applicant may ^{collect} furnish copy of the application furnished by him to the office for service upon the respondents and may tender the same to Mr. Kureshi. Mr. Kureshi waives the service of notice.</p> <p>Call on 13-9-93.</p> <p><i>br</i></p> <p>(V. Radhakrishnan) Member (A)</p> <p>(N.B. Patel) Vice Chairman.</p> <p><i>13/9/93</i></p> <p>*AS ^{of} the As the learned Member of the Bench is not available, the matter is adjourned to...15.1.93.....</p> <p><i>(V. Radhakrishnan)</i></p> <p><i>(N. B. Patel)</i> Vice Chairman</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 9/1993
T.A.O. No.

DATE OF DECISION 15/9/1993

Dr. R.K. Khola

Petitioner

Party in Person

Advocate for the Petitioner(s)

Versus

Mr. Akil Kureshi

Respondent

Union of India & Ors.

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel

: Vice Chairman

The Hon'ble Mr. V. Radhakrishnan

: Member (A)

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Dr.R.K.Khola,
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E/15 DOS Housing Colony,
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(Party in person)

: Applicant

Versus

1. Union of India
Notice to be served through
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Ahmedabad-380 053.
4. Mr.M.M.Shah,
Controller,
Space Applications Centre,
Ahmedabad-380 053.

: Respondents

(Advocate: Mr.Akil Kureishi)

ORAL JUDGMENT

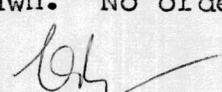
IN

O.A.No.9/93

Date:15/9/1993

Per: Hon'ble Mr.N.B.Patel : Vice Chairman

The applicant seeks permission to withdraw this application with liberty to file a fresh original application claiming compensation from the Department for withdrawal of telephone facilities at his residence or for moving this Tribunal in O.A.407/93 (which he has filed challenging his retirement) for an appropriate interim relief. Permission granted with liberty as prayed for. Application stands disposed of as withdrawn. No order as to costs.


(V.Radhakrishnan)
Member (A)


(N.B.Patel)
Vice Chairman